

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/05/2017
3.	Authority under which corporate debtor is incorporated/ Registered	RCC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64204MH2017PTC295430
5.	Address of the registered office and principal office (if any) of corporate debtor	212/A, C WING, KAILASH INDL. COMPLEX HIRANANDANI LINK ROAD, Mumbai City, MUMBAI, Maharashtra, India, 400079
6.	Date of closure of Insolvency Resolution Process	20th April 2024
7.	Liquidation commencement date of corporate debtor	29th August 2024 (Order Copy received on 1st September 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	PRAMOD KUMAR DOKANIA IBBI/IPA-001-IP-P01994/2020-2021/13062
9.	Address and e-mail of the liquidator, as registered with the Board	T54-1101, FLAT NO 1101, TOWER 54, FUTURE TOWERS, SECTOR R-11 AMANORA PARK TOWN, HADAPSAR, Pune -411028, Maharashtra pramoddokania123@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	PRAMOD KUMAR DOKANIA Office No 303, 3rd Floor, Gandharv Gate Mahwadi Mundhwa Road, Mundhwa, Pune - 411036 liquidation.arkcomtel@gmail.com
11.	Last date for submission of claims	5th October 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED** on **29th August 2024** (Order copy received on 1st September 2024)

The stakeholders of **ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED** are hereby called upon to submit or update their claims with proof on or before **Saturday 5th October 2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and Signature of liquidator

Sd/-

PRAMOD KUMAR DOKANIA

(IBBI Registration No IBBI/IPA-001-IP-P01994/2020-2021/13062)

Date and place: **5th September 2024, PUNE**



Pr. Dokania
5/9/24